

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

Date: 16 April 2020

OFFICE ORDER

In continuation of the Notification dated 26 March 2020, the Hon'ble President directs the following

1. There will be no sitting of Benches of the Tribunal including Regional Benches from **20 April 2020 to 1 May 2020**. If the last date of pronouncement of any order reserved cases is on or before 1 May 2020, the same may be pronounced on the next working day after obtaining prior permission of the Hon'ble President, as the case may be.
2. Preparation and submission of salary bills at Delhi, Mumbai, Kolkata and Chennai and payment of other important bills at all places may be done as usual by the AO/DDO and the necessary staff. Sanction of bills may be obtained from the concerned competent authority by e mail and the same shall be recorded in the respective files after the lock down is lifted.
3. Central Registry, Computer and Caretaking sections along with housekeeping personnel/programmers at Delhi shall attend everyday from 20.4.2020 as per Order No.40-3/2020-DM-I(A) dated 15 April 2020 issued by the Ministry of Home Affairs, but subject to further orders which may be passed by the MOH on review of situation as on 20.4.2020.

This issues with the approval of the Hon'ble President.

By Order,

(Bineesh Kumar K. S.)
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches.
3. Deputy Registrars/Assistant Registrars/HOO/AO, CESTAT, All Benches.
4. Bar Association, CESTAT, New Delhi/Mumbai/Kolkata/Chennai/Bangaluru/Ahmedabad/Allahabad/Chandigarh/Hyderabad.
5. Chief Commissioner (AR)/Commissioner (AR), CESTAT, New Delhi/all Benches.
6. Notice Board/Website.